

**IN THE HIGH COURT OF JUDICATURE AT PATNA  
CRIMINAL MISCELLANEOUS No.44144 of 2022**

Arising Out of PS. Case No.-1 Year-2021 Thana- GOVERNMENT OFFICIAL COMP.  
District- Bhojpur

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SHANKAR YADAV SON OF RAMESH PRASAD YADAV R/O VILLAGE-  
SARBAHA, P.S.- CHARAHI, DISTT.- HAZARIBAGH, JHARKHAND

... .. Petitioner/s

Versus

UNION OF INDIA THROUGH NARCOTICS CONTROL BUREAU,  
PATNA BIHAR

... .. Opposite Party/s

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**Appearance :**

For the Petitioner/s : Mr.Ravindra Kumar  
For the Opposite Party/s : Mr.Krishna Nandan Singh (A.S.G.)  
For the Union of India Ms. Punam Kumar Singh, CGC

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**CORAM: HONOURABLE MR. JUSTICE SUNIL KUMAR PANWAR  
ORAL ORDER**

4      13-02-2023                      In view of the report of the trial court, charge has  
been framed and the case has been put for evidence.

On the above ground, learned counsel for the  
petitioner seeks permission to withdraw this application.

Permission is accorded.

This application stands dismissed as withdrawn.

**(Sunil Kumar Panwar, J)**

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